GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:428
ANSWERED ON:25.02.2015
REVIEW OF ALLOTMENT OF LAND
Owaisi Shri Asaduddin;Raut Shri Vinayak Bhaurao;Shewale Shri Rahul Ramesh

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) Whether Government proposes to review the decision of the previous Government to cancel the land allotment to several religious, social and educational institutions;
- (b) If so, the details thereof and reasons therefore;
- (c) Whether Delhi High Court has directed his Ministry to +hold a meeting of all the stake holders;
- (d) If so, whether the said meeting has been convened and if so, the outcome thereof;
- (e) Whether views expressed in the meeting have been submitted to the Court;
- (f) If so, whether Hon. Court has given its judgment in this regard; and (g) If so, the details thereof and if not, the steps taken or being taken by Government for out of court settlement of cases of land allotment made to religious bodies?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO)

- (a): There is not such proposal.
- (b): Question does not arise.
- (c): A Writ Petition was filed by Indraprastha Vishva Hindu Parishad (IVHP) on 05.05.2014 in the Delhi High Court against Union of India and others requesting for quashing the notification No. S.O.661(E) dated 5.3.2014, whereby the 123 Wakf properties have been denotified and allowed the title to revert to Delhi Wakf Board or Mutawallis. While disposing off the petition, the Hon'ble High Court directed Union of India through Ministry of Urban Development to give an opportunity of hearing to all the stakeholders particularly Delhi Waqf Board. Till such time, the Court directed, the status quo as on date of order with regard to possession of land in question, shall be maintained.
- (d): No such meeting has been convened so far.
- (e) to (g): In view of (d) above, the question does not arise.